

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. NAVIN PANWA	ADV.	APPLICANT	Natasha
2. BHADRISH S. RAJU	ADV.	INTERVENOR JOTUN INDIA	B.R
3. Jaimin R. Dave	Advocate	Intervener	J. Dave
4. ANIP A. GANDHI	Advocate	Res. 1	A. Gandhi

ORDER

Learned Advocate Mr. Navin Pahwa present for Applicant/Corporate Debtor. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Jaimin Dave present for Intervener (Jotun India). Learned Advocate Mr. Anip Gandhi present for Respondent no. 1. None present for Respondents.

Learned Counsel for both sides represented that stay granted by Hon'ble High Court of Bombay is still in force.

List the matter on 14.09.2017.

30/8/17

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.